

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/1998/2607/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Tridib Kumar Bhattacharjee,
Member, MACT,
Dhubri.

Dated Guwahati, the 21st April, 2022.

Sub:- **Casual leave and Restricted holiday.**

Ref:- Your letter No. MACT/ESSTT./DHU/02/2021-22/313 Dated 18.04.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **restricted holiday on 20.04.2022 and casual leave on 22.04.2022 along with station leave permission from the morning of 20.04.2022 till the evening of 24.04.2022**, has been granted. You have been allowed to use the official vehicle, at own cost, to the railway station in the district of Kokrajhar. Further, the District & Sessions Judge, Dhubri and in his absence the next senior most Judicial officer at the station shall remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT, REGISTRAR (VIGILANCE)

Memo NO.HC.VII-87/1998/2608-2609 /A, dated , 21-04-2022
Copy to:

1. The District & Sessions Judge, Dhubri.
2. The Project Manager, Gauhati High Court.


JT, REGISTRAR (VIGILANCE)